

**GOVERNMENT OF ODISHA
FINANCE DEPARTMENT**

No. 10367 /F, dated 31.03.2023
FIN-WM-BT-0001-2022

From

**Vishal Kumar Dev, I.A.S.,
Principal Secretary to Government.**

To

**The Additional Chief Secretaries/
Principal Secretaries/
Commissioner-cum-Secretaries/
Secretaries to Government/
All Departments
All Heads of Departments.**

Sub: **Regulation of Expenditure out of the Annual Budget for the year 2023-24.**

Madam/Sir,

I am directed to say that the Administrative Departments will be authorized to incur expenditure from **1st April, 2023** on the basis of the provision made in the Annual Budget for **2023-24** as soon as the Annual Budget for 2023-24 is passed by the State Legislature and the related Appropriation Bill is enacted.

2. The Budgetary provision and expenditure of the State Government has been classified into the following four broad categories.

A. Administrative Expenditure:

- (i) Establishment, Operations & Maintenance (EOM) Expenditure
- (ii) Debt Servicing Expenditure

B. Programme Expenditure:

- (i) State Sector Schemes
- (ii) Central Sector Schemes
- (iii) Centrally Sponsored Schemes

C. Disaster Response Fund:

- (i) State Disaster Risk Management Fund (SDRMF)
- (ii) National Disaster Risk Management Fund (NDRMF)

D. Transfers from State:

- (i) Union Finance Commission Transfers to Local Bodies
- (ii) State Finance Commission Transfers to Local Bodies
- (iii) Other Transfers

*Classification
of Budgetary
provision &
expenditure*

3. It is necessary to expedite the pace of expenditure during the 1st quarter of the financial year as it is the working season before the onset of monsoon. **The Departments should, therefore, carefully chalk out their work programme from the beginning of the financial year and make available the provision made in the Annual Budget to the spending Units in the month of April, 2023 itself.** The guiding principles and modalities for sanction and release of funds provided in the Annual Budget 2023-24 are specified below.

4. Keeping the above mentioned objective in view, while sanctioning funds, the following guidelines are to be observed **by all the Departments including the 20 Departments covered under the Cash Management System.**

(i) Expenditure on creation of capital assets and completion of projects; economy in Administrative Expenditure on establishment, operations and maintenance should be given top most priority.

(ii) Funds should be released according to a definite action plan for achieving the quantifiable physical target fixed for the year. **The Secretaries of Administrative Departments are to review physical achievement against expenditure by 15th of every month against monthly/quarterly targets.**

(iii) **Central Sector Schemes and Centrally Sponsored Schemes:**

(a) **Normally, expenditure for these schemes is to be made against availability of Central Assistance only during 2023-24.** Instances have come to notice of Finance Department that the Administrative Departments are presenting bills in the treasuries for drawal of fund only on the basis of sanction order issued by the respective Line Ministry of Government of India without checking the position of receipt of central assistance by the State Government. The position of receipt of central assistance is updated every day in the Finance Department website (<http://finance.odisha.gov.in/important-links/receipt-central-assistance>). **The concerned scheme officer and Financial Advisor/ Assistant Financial Advisor should check position of receipt of CA from the website of Finance Department before sanction/release/drawal of funds.**

(b) **However, in case of urgent necessity for release of funds for continuing Central Sector Schemes and**

Centrally Sponsored Schemes, the Administrative Departments can incur expenditure to the extent of 50% of the provision made in the Budget Estimate for the year 2023-24 or 50% of the annual allocation made by the concerned line Ministry of Government of India whichever is less, during the first two quarters of the financial year pending receipt of Central Assistance with concurrence of the Financial Adviser/Assistant Financial Adviser of the respective Department. Further, in case of continuing schemes, the Administrative Departments can incur expenditure on the salary component in anticipation of receipt of Central Assistance up to 31.12.2023 without concurrence of Finance Department. On receipt of Central Assistance it will be first adjusted towards the advance release made by the State Government.

- (c) The Administrative Departments should furnish Utilisation Certificate and Statement of Expenditure in time to the respective line Ministries of Government of India in order to obtain the Central Assistance due.
- (d) Separate budget lines for Central and State share under each Centrally Sponsored Schemes have been created in the Detailed Demand as per the revised procedure issued by Government of India for release of funds under the Centrally Sponsored Schemes (CSS). Accordingly, to facilitate monitoring of the receipt and utilization of central assistance, sanction order for Central share and State share under each Centrally Sponsored Scheme shall be issued separately. The sanction order shall be generated through the sanction order module of IFMS.
- (e) Besides, Department of Expenditure, Ministry of Finance, Government of India have issued guidelines to be adopted by the States regarding payment of salaries, remittance of statutory dues and other deductions of employees engaged in implementation of certain CSS such as Samagra Siksha, ICDS etc. vide their letter F.No.1(13)/PFMS/FCD/2020, dated 8th March, 2022. As per the said guidelines, the entire central share released by Government of India along with the corresponding State share for CSS will be transferred to the Single Nodal Agency (SNA) account. Further, separate budget lines for the salary portion of employees engaged in implementation of CSS have been created in the State budget. The expenditure towards salary portion under

CSS will be initially borne by the State Government and booked under these heads. The record of deductions from their salary such as GPF, GIS, ITAX etc. will be maintained in HRMS. After disbursement of salaries, a claim for the gross amount will be raised with the SNA and Single Nodal Agency will book the expenditure under salary component and deposit back the same to the corresponding Head of Account. The amount received from the SNA, will be classified as reduction of expenditure (minus debit) setting off the expenditure initially booked against salary to ensure that the above expenditure will not entail any additional cash outgo for the State. The detail procedure for smooth drawal of salaries of employees covered under CSS issued vide Finance Department letter No.14050/F, dated 04.06.2022 shall be strictly followed.

(iv) In case of EAPs in the pipe line, expenditure should be incurred only if agreement with the Donor Agency has been signed and the date of effect of the agreement has been notified.

(v) The Administrative Departments would obtain approval of Project Approval Committee/Empowered Committee for sanction of the entire provision made in their Demand for Grant for share capital/loan/Grant in Aid/Subsidy to PSUs and Co-operatives, in one go, by 30th June, 2023 and then release the amount with prior approval of Finance Department subject to recovery of outstanding Government dues and opening of Escrow Account.

(vi) Grant-in-aid and subsidy to PSUs/Co-operatives shall be released by the Administrative Departments subject to adjustment of outstanding Government dues, opening of Escrow Account and within the limit indicated in Para 12 (I) in case of the Administrative Departments not covered under the Cash Management System. However, the Administrative Departments covered under Cash Management System are authorized to sanction such expenditure up to the limit of the Quarterly Expenditure Allocation (QEA) and Monthly Expenditure Plan (MEP).

(vii) In case any Administrative Department intends to grant any relief to any PSU/Co-operative in recovery of outstanding Government dues while releasing Share capital/loan or subsidy, prior concurrence of Finance Department would be necessary.

(viii) Release of funds in respect of schemes/provisions reserved for Post Budget Scrutiny would be subject to prior approval of Finance Department/Planning & Convergence Department as the case may be.

(ix) Statutory dues viz. Sales Tax/VAT, GST, Municipal Tax, compensation for land acquisition etc. as well as electricity dues, water charges and Rents, Rates & Taxes, both current and arrears, should be cleared on the basis of provision made in the Budget after verification and scrutiny and rebate where-ever available should be availed. **If any delayed payment surcharge is levied, it would be the personal responsibility of the concerned Head of Office/DDO.** The State Government has also introduced an online system named Government Consumer Revenue Collection System (GCRCS) for electronically receiving electricity bills, making payment and periodic monitoring of pending bills vide FD Letter No-7728/F Dt. 08.03.2021. DDOs shall use this facility for prompt payment of electricity dues. However, the DDOs are required to record a certificate on the body of the bill to be presented in Treasuries in respect of electricity dues that "**the payment relates only to the official use/ consumption and does not include any dues related to residential connection**".

(x) Allocation under M.V., Telephone, T.E. and Office Expenses should be distributed in such a manner so that it will meet the requirement for the entire year.

(xi) The maintenance expenditure under **Administrative Expenditure {Establishment, Operations and Maintenance (EOM) Expenditure}** for Roads & Bridges, Buildings, Urban Water Supply, Rural Water Supply, Major, Medium & Minor Irrigation, Flood Control work etc. should be incurred according to the Annual Maintenance Plan formulated by the concerned Administrative Department in consultation with Finance Department. Distribution of allocation among the administrative units should be completed by 30th April, 2023 in accordance with the approved Annual Maintenance Plan. The Financial Adviser/A.F.A. of the concerned Department shall be Nodal Officer for the purpose, who shall coordinate with the line agencies and compile the Annual Maintenance Plan. **Expenditure for maintenance of capital assets should be made only as per the Annual Maintenance Plan duly vetted by Finance Department.**

(xii) **Creation of posts would require prior concurrence of Finance Department.** Proposals for creation and filling up of posts should be made only if the posts are essential for delivery of public services or developmental needs. Proposals for creation of new posts should be accompanied with detail position of sanctioned strength, men in position and vacancy of all categories of posts of the concerned Department. Before processing such proposals, the Administrative Department should make an assessment of the redundant posts available in their Department which can be

abolished in lieu of creation of the new posts. In case men are in position against the redundant posts, the Administrative Department may also propose for suitable redeployment of such personnel. Proposals for creation of new posts shall not be considered by Finance Department unless the same is accompanied with an assessment of available redundant posts. Besides, creation of new posts would be considered by Finance Department only if at least 85% of the sanctioned posts of the relevant category have been filled up. Permission of the Empowered Committee constituted in terms of Finance Department Resolution No. 22989/F, dated 05.08.2014, would be required for filling up of base level vacant posts meant for direct recruitment. While submitting such proposals, the Administrative Department are to prepare Memorandum as stipulated at (III) of the above-mentioned Finance Department Resolution along with information required in **Annexure-I, II and III** thereof including assessment of redundant posts for abolition/re-deployment.

(xiii) Finance Department encourages hiring of private vehicles in place of Government owned vehicles. In terms of Finance Department Office Memorandum No. 27037/F, dated 08.10.2015 and OM No.30464/F,06.09.2019, the Administrative Departments shall be competent to take a decision at their level for hiring of private vehicle for official use in substitution of existing Government vehicle after completion of the process of condemnation and auction of old vehicle and deposit of the sale-proceeds in treasury. However, hiring sought without condemnation of existing vehicles and hiring of vehicles for new offices will require prior concurrence of Finance Department. The concerned Administrative Departments are required to strictly follow the instructions issued vide Finance Department letter No.5421/F, dated 14.02.2020 read with Finance Department Office Memorandum No.10335/F, dated 31.03.2023 for purchase of new vehicles.

(xiv) Concurrence of Finance Department would not be necessary for purchase of machinery and equipment if it is within the limit indicated in Para 12 (I) in case of the Administrative Departments not covered under the Cash Management System. Similarly, concurrence of Finance Department would not be necessary if it is within the limit of the Quarterly Expenditure Allocation (QEA) and Monthly Expenditure Plan (MEP) in case of the Administrative Departments covered under the Cash Management System.

(xv) State Compensatory Afforestation Fund: Provision has been made towards 'State Compensatory Afforestation Fund' in Demand No.22 in the Budget Estimate for 2023-24. However, availability of

provision in the Budget does not automatically entitle the Administrative Department for drawal of funds. It is contingent upon availability of balance in the State Fund. In other words, expenditure out of the Budget provision can only be made to the extent of the amount available in the State Fund. The Financial Adviser/AFA of Forest, Environment & Climate Change Department shall check availability of balance in the State Fund while processing proposals for sanction/drawal of funds out of the Budget Provision. Besides, the Forest, Environment & Climate Change Department are required to furnish copy of Annual Plan of Operations (APOs) with monthly breakup of estimated expenditure to Finance Department by 30th April, 2023.

Priority areas of expenditure

5. While releasing funds, priority should be given for programmes/schemes where expenditure is reimbursable, completion of the incomplete projects under the Zero Based Investment Review and State's Own Flagship Programme e.g.- (i) EAP, RIDF, LTIF and other Resource Tied up schemes under Programme Expenditure, (ii) Central Sector Schemes and Centrally Sponsored Schemes, (iii) State Sector Schemes under Programme Expenditure like ABHADA, BASUDHA, Madhubabu Pension Yojana, Mission Shakti, MAMATA, Biju Setu Yojana, Parvati Giri Mega Lift, Biju Swasthya Kalyan Yojana, Mukhyamantri Swasthya Seva Mission etc. (iv) Disaster Risk Management Funds.

Submission of Utilization Certificate

6. While scrutinizing proposals for sanction of expenditure during the year 2023-24, the progress of submission of Utilization Certificate in respect of expenditure incurred up to the preceding month and expenditure incurred during 2023-24 should be reviewed by the Administrative Departments. It should be ensured that the implementing agencies utilize the scheme funds transferred to them. Before releasing money to the implementing agencies, it should be ensured that the implementing agencies have utilized the funds transferred to them in the previous years and the same is not lying unutilized and parked by the implementing agencies in Bank Account. **The Financial Adviser/AFAs of Administrative Departments and Financial Advisers and Chief Accounts Officer/Accounts Officers of Heads of Departments and other offices should strictly adhere to the instructions laid down in Finance Department letter No.23583/F, dated 10.07.2019.**

The following certificate shall be recorded in the Sanction Order for release of fund to implementing agency:

"the amount released to the implementing agency during 2022-23 has been utilized and the amount released prior to that has

been fully utilized and the same is not lying unutilized & parked in bank account."

The time limit for submission of Utilization Certificate in respect of grant in aid provided by State Government and grants received from Government of India as indicated in Finance Department O.M. No.21241/F, dated 17.07.2014 is to be scrupulously adhered to. The Financial Advisers and Assistant Financial Advisers are required to enforce the discipline while concurring in the proposal for sanction of grant-in-aid.

However, the Departments are required to strictly follow the revised guidelines issued by Department of Expenditure, Ministry of Finance, Government of India for release of funds under the Centrally Sponsored Schemes (CSS) and Central Sector Schemes.

Even pacing of expenditure

7. (i) The flow of expenditure should be evenly paced and commensurate with the revenue receipts. Therefore, it is necessary to formulate quarterly and monthly expenditure plans from the beginning of the year to avoid rush of expenditure towards the year-end. In order to achieve this objective, completion of the formalities relating to sanction and release of funds in the early part of the financial year would accelerate the pace of expenditure in the 1st three quarters. The expenditure in the last quarter of the financial year and in the month of March ought to be within 40% and 15% respectively of the Annual Budget provision. This necessitates expeditious sanction and allotment of funds. The total allotment including supplementary provision should be communicated by **30.12.2023** or at the latest by **15.01.2024** in case of re-appropriation or additional allotment.

(ii) The system of Global Allotment regarding personal entitlements has been introduced vide Finance Department letter No. 9755/F dated 18.03.2020 by which the fund in respect of Budgetary units mentioned therein are to be allotted to the respective Controlling Officer by the Administrative Departments and the Drawing and Disbursing Officers (DDOs) have been allowed to draw funds as per the requirement from the central allocation available with the respective Controlling Officers. There would be no need for distribution of allotment in respect of personal entitlements under the specified Heads/Units of expenditure below the level of Controlling Officer. Hence, the Administrative Departments will have to release the allotment relating to personal entitlements under the specified Heads/Units at one go from the beginning of the financial year. In this regard, guidelines enshrined in Finance Department letter No.9755/F dated 18.03.2020 may be scrupulously followed.

(iii) Similarly, the system of Global Allotment has also been introduced for Festival Advance and interest bearing advances like House Building Advance and Advance for purchase of Motor Car/Motor Cycle. The budgetary allocation in respect of these advances is provided in Demand No.5 -Finance Department centrally. Henceforth, it will not be required to make specific allotment of funds to the DDOs in respect of these advances which can be drawn following the detail procedure enshrined in Finance Department letter No. 33907/F dated 03.10.2019 and letter No. 9755/F dated 18.03.2020.

(iv) The process of issue of sanction orders for release of funds as well as surrender of Budgetary provision should be completed by **31.01.2024**.

(v) In order to avoid last minute rush it is hereby indicated that the last date for submission of bills to the Treasuries in the financial year 2023-24 will be **8th March, 2024** for claims under other Contingency, Machinery, Equipment, Vehicle, Share Capital, Subsidy, Loan and **15th March, 2024** for other claims.

8. (i) Instructions have been issued to all Departments vide Finance Department Letter No. 9147/F, dated 22.03.2023 to complete the process of distribution of allotments to the D.D.Os through Odisha Treasury Portal (<http://www.odishatreasury.gov.in/> www.ifmsodisha.gov.in) by 31.03.2023. The detailed DDO-wise Budget Allotments for the financial year 2023-24 should be distributed forthwith through Odisha Treasury Portal - (<http://www.odishatreasury.gov.in/> www.ifmsodisha.gov.in) if not already done, in order to enable the Treasuries/Special Treasuries/Sub Treasuries to check the bills against budgetary allotment through IFMS. The DDOs need not wait for ink-signed copy of the allotment. However, the budgetary units of appropriation which are covered under Global Allotment System need not be allocated to the DDOs by the respective controlling Officers.

(ii) Allotment for Works Expenditure of Forest, Environment & Climate Change, Rural Development, Water Resources, Housing & Urban Development, Energy & Works Department against Budget provision, N.H. Credit and Deposits based on budgetary allotment and accounts of the Division/Project, drawn through cheques, would continue to be routed through Works Expenditure module of the Treasury Portal and regulated by Finance Department Circular No. 28777(6)/F, dated 24.06.2011. The Controlling Officers are advised to distribute budgetary allotment in respect of works expenditure to the Divisions/projects through Works Expenditure module of the Treasury Portal.

(iii) Separate expenditure sanction would also be necessary in case of Works expenditure/projects governed by Public Works Department Code, in terms of the provisions contained in Rule-17 (d) of the Delegation of Financial Powers Rules, 1978 as amended from time to time.

(v) Guidelines for utilization of provisions made for different works under **Programme Expenditure** of Works, Rural Development, Housing & Urban Development and Water Resources Department and construction of buildings issued vide Finance Department O.M No. 15744/F, dated 05.04.2012 should be followed scrupulously for release of the budgetary allocation for these works.

9. Sanction of expenditure for new schemes or new services, existing schemes where scope of the scheme is proposed to be altered substantially and/or cost estimate of projects/schemes are to be revised:

It may be noted that every scheme needs to be appraised in order to ensure optimum utilization of available resources and appropriate cost benefit in the interest of the public.

Revised guidelines have been issued in Finance Department O.M. No. 9523/F, dated 22.03.2021 for formulation, appraisal and approval of new schemes or new services, existing schemes under Programme Expenditure and Administrative Expenditure where scope or cost estimate is proposed to be substantially altered and schemes continuing without approval. It is observed that new schemes having significant financial implications are being announced by Administrative Departments and scope of existing schemes are being substantially altered and/or cost estimate of schemes are being revised without following the procedure of systematic appraisal and approval. It is impressed upon the Administrative Departments that prior to launch/announcement of a new scheme and revision of scope of existing schemes involving substantial alteration and/or cost estimate of the scheme, the procedure for systematic appraisal and approval as enshrined in Finance Department Office Memorandum No.9523/F, dated 22.03.2021 should be scrupulously followed. **Mere provision in the Budget does not entitle the Administrative Departments to incur expenditure unless the process of systematic appraisal and approval has been completed. Sanction of expenditure can only be made after completion of the process of appraisal and approval by competent authority within the limit of sanction prescribed in paragraph-12 in case of the Administrative Departments not covered under the Cash Management System and up to the limit of the Quarterly Expenditure Allocation**

(QEA) and Monthly Expenditure Plan (MEP) in case of the Administrative Departments covered under the Cash Management System.

10. Budgetary funds will in no case be transferred to Civil Deposit.

11. (i) Cash Management System is in operation in 20 key spending Departments. For all these 20 Departments, the minimum level of expenditure up to the 3rd quarter i.e. 60%, not only under Administrative Expenditure, Programme Expenditure (State Sector Schemes, Central Sector Schemes, Centrally Sponsored Schemes) and Transfers from State taken together but also under Programme Expenditure alone is non-negotiable. Failure to reach the prescribed level of expenditure will result in resumption of the shortfall by Finance Department. Separate instructions will be issued by Finance Department in this regard.

(ii) Enhanced delegation for sanction of funds by the Administrative Departments covered under the Cash Management System : The Administrative Departments are authorized to sanction expenditure under Administrative Expenditure, Programme Expenditure (State Sector Schemes, Central Sector Schemes, Centrally Sponsored Schemes) and Transfers from State up to the limit of the Quarterly Expenditure Allocation (QEA) including expenditure for grants and subsidies, subject to the stipulations prescribed in paragraph 4.

(iii) If, any provision in the Budget Estimate is surrendered in one Demand and equivalent additional provision is taken in another Demand in the Supplementary Statement of Expenditure, then the budgeted provision will be deemed to have been reduced to that extent and the MEP & QEA are to be modified accordingly.

12. (I) **General limit of sanction** : The Administrative Departments not covered under the Cash Management System are authorized to sanction expenditure up to Rs.1500.00 lakh at a time under Administrative Expenditure & Transfers from State and Rs.3000.00 lakh under Programme Expenditure (State Sector Schemes, Central Sector Schemes, Centrally Sponsored Schemes). Sanction of expenditure exceeding these limits would require prior concurrence of Finance Department.

(II) **Full power for sanction of expenditure in specific cases** : Notwithstanding the limits indicated at Sub-Para (I) above, the Administrative Departments are fully empowered to sanction expenditure for:

*Cash Management
System for 20
Departments*

*General
limit of
sanction*

- (a) Provisions made under **Disaster Risk Management Funds** against Relief expenditure and provisions made under **Administrative Expenditure and Programme Expenditure** towards Grant-in-aid (salary) for Aided Educational Institutions, Scholarship and Stipend to SC & ST Students, SOAP, NOAP, ODP, Modernization of State Police Force (including advance payment to Ordnance Factories for procurement of arms and ammunitions) and other Security Related Expenditure.
- (b) All resource-tied up schemes and State's Own Flagship Programmes like BASUDHA, Madhubabu Pension Yojana, Biju Swasthya Kalyan Yojana, Mukhyamantri Swasthya Seva Mission, Biju Setu Yojana , under **Programme Expenditure**.

13. All Administrative Departments including those covered under the Cash Management System would be required to obtain prior approval of Finance Department/Planning and Convergence Department as the case may be before releasing funds in respect of schemes/provisions reserved for **Post Budget Scrutiny**.

14. (i) As stipulated in Subsidiary Rule 242 of Orissa Treasury Code, Volume - I, money should not be drawn from the Treasury unless it is required for immediate disbursement. Besides, it is stipulated in Rule-6 of O.G.F.R, Volume-I that unless otherwise expressly authorized by any law or rule or order having the force of law, moneys may not be removed from the Government Account for investment or deposit elsewhere without the consent of the Finance Department. Further, Rule-141 (3) of Odisha Budget Manual provides that no money should be drawn from the Treasury unless it is required for immediate payment. It is not permissible to draw money from the Treasury and keep them in Banks without sanction of Finance Department. Money should not be drawn from the Treasury simply on the ground that the charges have been sanctioned by competent authority. Nor is it permissible to draw money from the Treasury and then place it in deposit in order to avoid lapse of allotment. The system of electronic disbursement of Government payments directly to the beneficiary account has been introduced vide Finance Department O.M. No. 27444/F, dated 26.7.2012 with the objective of direct payment to the beneficiaries and vendors and to prevent parking of funds in bank accounts by the DDOs. However, instances have come to the notice of Government that money drawn by the DDOs is being kept unutilized for indefinite period. This adversely affects the Ways and Means position of the State. Drawal and retention of funds results in

deferment/deprivation of the expenditure on priority items which are linked with developmental activities. In order to prevent drawal of money and retention thereof in shape of cash/bank draft, the DDOs must record a certificate on the body of the bills presented after **31st March, 2023** as follows:

“the money drawn in cash/bank drafts up to the period 31.03.2023 has been disbursed by now except Rs. _____ which would be disbursed by 30.04.2023 at the latest”.

(ii) Similarly, while presenting the pay bill for **April, 2023** to be paid on or after 01.05.2023, the D.D.O must record a certificate that:

“all money drawn in cash/bank draft up to the period 31.03. 2023 have been fully disbursed and no amount is lying un-disbursed with him”.

(iii) While presenting the pay bill for the month of **May, 2023** onwards, the D.D.O. must record a certificate to the effect that:

“the money drawn in shape of cash/bank draft through the bills presented during the previous months has been disbursed except the money drawn in A.C. bills and the amount now proposed for withdrawal in this bill in shape of Cash/Bank draft shall be disbursed within a period of 15 days from the date of actual drawal from the Bank/Treasury”.

(iv) While scrutinizing the bills to be presented during 2023-24, the Treasury Officers must check and ensure that a certificate is recorded on the body of the bill by the D.D.O. concerned to the effect that no amount of money drawn from Treasury/Bank has been kept in deposit account without specific prior approval of Finance Department.

(v) It is observed that the cash balance Certificate is being furnished in a routine manner although huge amounts remain un-disbursed for a long period, which seriously affects the Ways & Means position. **The DDOs shall furnish a cash balance report as on 30.04.2023 in the enclosed proforma (at Annexure) to the Collector of the District by 08.05.2023. The Collector in turn will report directly to Finance Department (Ways & Means Branch) by 15.05.2023, the name of DDOs who have drawn money up to 31st March 2023 but have not disbursed it by 30.04.2023. A copy of such report should also be endorsed to the concerned Heads of Department.**

(vi) Instructions have been issued vide Finance Department letter No.23583/F, dated 10.07.2019 and letter No.32215/F, dated 21.11.2014 that money should not be drawn from the Treasury by

the DDOs unless it is required for immediate disbursement. Unauthorized parking of Government money in Bank Account in contravention of financial rules and instructions issued by Finance Department is strictly prohibited. **It has been stipulated in the above mentioned circulars of Finance Department that if any such instance of un-authorized parking of money is noticed, the concerned DDO shall be liable for disciplinary action under Rule -15 of the OCS (CC&A) Rules, 1962.** As per instructions issued vide Finance Department Circular No. 32215/F., dated 21.11.2014, the Heads of Department and Collectors shall cause enquiry into the matter of unauthorized parking of Government money in bank accounts after obtaining information from the Treasury Officers/ Drawing and Disbursing Officers/Autonomous Agencies of the Districts. In case, instances of irregularity are found, the matter should be reported to respective Heads of the Department/ Administrative Department. **They should take disciplinary action against the concerned sanctioning authority as well as the DDO, committing such irregularity, under intimation to Finance Department and ensure that funds are drawn and transferred to implementing agencies only for actual expenditure and not for parking in Bank Account. The sanctioning authority and the Drawing & Disbursing Officers shall strictly follow these instructions.**

Administrative Departments are to sanction and release funds for expenditure out of the Annual Budget, 2023-24 in accordance with the aforesaid instructions.

Yours faithfully,



Principal Secretary to Government

Memo No. 10368 /F, dated 31.03.2023

Copy forwarded to the Private Secretary to Chief Minister/ Minister, Finance for kind information of Hon'ble Chief Minister/ Minister, Finance.

MKM
31/03/23

Joint Secretary to Government

Memo No. 10369 /F, dated 31.03.2023

Copy forwarded to the Private Secretaries to Chief Secretary/D.C.-cum-Additional Chief Secretary/Principal Secretary, Finance Department for kind information of Chief Secretary/D.C.-cum-Additional Chief Secretary/Principal Secretary, Finance Department.

MKM
31/03/23

Joint Secretary to Government

Memo No. 10370 /F, dated 31.03.2023

Copy forwarded to the Registrar, Orissa High Court/Special Secretary, Odisha Public Service Commission/Secretary, Odisha State Election Commission/Secretary, Staff Selection Commission/Secretary, Subordinate Staff Selection Commission, Registrar, Odisha Administrative Tribunal/Secretary, State Human Rights Commission/Secretary, Odisha Electricity Regulatory Commission/Chief Resident Commissioner, Odisha, New Delhi for favour of information & necessary action.

MKM
31/03/23

Joint Secretary to Government

Memo No. 10371 /F, dated 31.03.2023

Copy forwarded to all Public Sector Undertakings/Cooperative Institutions for information & necessary action. The aforesaid guidelines should be scrupulously followed.

Velken
31/03/23

Joint Secretary to Government

Memo No. 10372 /F, dated 31.03.2023

Copy forwarded to all Collectors/all Controlling Officers for information and necessary action.

MUM
31/03/23

Joint Secretary to Government

Memo No. 10373 /F, dated 31.03.2023

Copy forwarded to the Director of Treasuries & Inspection, Odisha, Bhubaneswar / all Treasury Officers / Sub-Treasury Officers for information and necessary action.

MUM
31/03/23

Joint Secretary to Government

Memo No. 10374 /F, dated 31.03.2023

Copy forwarded to all Officers/all Branches of Finance Department for information & necessary action.

MUM
31/03/23

Joint Secretary to Government

AnnexureCASH BALANCE REPORT OF DDOS AS ON 30.04.2023

Name & Designation of the D.D.O.	Name of the Heads of Department/ Administrative Department	Un-disbursed amount out of money drawn before 01.03.2023	Un-disbursed amount out of money drawn in March, 2023	Total amount of un-disbursed money	Break-up of the un-disbursed amount i.e. whether kept in cash/B.D./ Banker's Cheque/DCR or in unauthorized Bank Account.	Reasons for drawal & retention of the un-disbursed amount in violation of SR 242 of OTC Vol-1.
1	2	3	4	5	6	7

Signature

Designation of D.D.O.